

[Shri Anadi Charan Sahu]

Clause 15 to 31 were added to the Bill

MR. SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Long Title stand part of the Bill"

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill

SHRI T.G. VENKATRAMAN : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed.

The motion was adopted

18.20 hrs.

NATIONAL COMMISSION FOR SAFAI
KARAMCHARIS (AMENDMENT) BILL*

[English]

MR. SPEAKER : Now, Item no. 21, Shri Ramoowalia may kindly move the motion for consideration of the Bill.

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, we are sitting from morning to evening. Shri T.G. Venkatraman is only smiling and not saying anything to us. . . (Interruptions)

MR. SPEAKER : Now, Shri Ramoowalia will compensate it

(Interruptions)

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to move :

"That the Bill to amend the National Commission for Safai Karamcharis Act, 1993, as passed by Rajya Sabha be taken into consideration."

MR. SPEAKER : Motion moved :

"That the Bill to amend the National Commission for Safai Karamcharis Act, 1993, as passed by Rajya Sabha, be taken into consideration."

* Published in the Gazette of India, Extraordinary Part-II, Section-2 dated 21.3.97

SHRI SONTOSH MOHAN DEV : Sir, please allow Shri Mangat Ram to speak. He will take just one minute. . . (Interruptions)

[Translation]

SHRI MANGAT RAM SHARMA (Jammu) : Mr. Speaker, Sir, I would like to say something about the National Commission for Safai Karamchari (Amendment) Bill, 1997. . . (Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : Mr. Speaker, Sir, I would also like to say something on it. . . (Interruptions)

MR. SPEAKER : This is not the way.

(Interruptions)

[English]

MR. SPEAKER : This is not a controversial thing. Everybody has agreed. I have discussed with the leaders.

(Interruptions)

[Translation]

PROF. RASA SINGH RAWAT : Is it fair for a Government which proclaims to deliver social justice that harsh action is taken by it against the commission engaged in working for the welfare of the neglected class of our society. A meeting was held in November 1996 and a decision was taken for extending its tenure. (Interruptions)

MR. SPEAKER : All right. You have made your point

(Interruptions)

SHRI MANGAT RAM SHARMA : Mr. Speaker, Sir, I would like to say that the Chairpersons of all the three commission i.e. Minority Commission, Commission for Backward Classes and Commission for SC/ST are accorded the Status of cabinet Minister and delegated adequate administrative, financial and judicial powers. But I am very sorry to say that the National Commission for Safai Karamchari has not been given any power. All the other three commissions are permanent whereas it is temporary. The class to which safai Karamchari belong serves the society. These people are very poor and victims of untouchability. Therefore, I request the hon. Ministers to accord the Status of cabinet Minister and all the due rights and power to the Chairperson of commission for Safai Karamchari like the Chairpersons of all the other three commissions. This is my submission. I support this Bill.

[English]

MR. SPEAKER : Shri Rawat, I know, you are one of the biggest contributors to all the debates but not this time please.

(Interruptions)

[Translation]

SHRI MANGAL RAM PREMI (Bijnor) : Mr. Speaker, Sir, as Shri Sharma has also mentioned it, I would like to say that Commission for Safai Karamchari should be delegated full powers like the other 3 or 4 commission set up and run by this Ministry. There should be uniformity in their rules and regulations. I am also one of the Members of this Commission and have myself seen the Chairman of this Commission travelling by bus from Delhi to Jaipur. Economic and Financial condition of Safai Karamcharies is quite bad and in view of it required powers should be given to this Commission.

Scavenging is still prevalent in various parts of the country and thus this commission should be made permanent for ever, so that it could work efficiently and solve the problems of this class. In absence of required powers, so far this Commission could not achieve any remarkable target and has only seen that still much has to be done throughout the country. Many officials and banks have not cooperated with us. The funds are not being actually disbursed among them. I request the hon. Minister that this commission should be made permanent and given due powers for its efficient functioning like all the other commissions.

SHRI BALWANT SINGH RAMOOWALIA : Mr. Speaker, Sir, in view of the opinion of hon. Members about this commissions, I will consider the matter sympathetically. At present, I have moved this amendment for extending the tenure of this commission by five years. I hope that this stigma on the country will be removed within the period of five years.

SHRI RAM KRIPAL YADAV (Patna) : Sir, the hon. Minister of Welfare take care of welfare of everyone in this country and I request him to consider this matter pertaining to welfare of MPs as this Government proclaims to deliver Social justice.

[English]

MR. SPEAKER : He has taken note of it. He will take it into consideration.

The question is :

"That the Bill to amend the National Commission for

Safai Karamcharis Act, 1993, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. SPEAKER : The House shall now take up clause by clause consideration of the Bill.

The question is :

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clause 2 to 3 stand part of the Bill

MR. SPEAKER : The question is :

"That Clause 1, the Enacting Formul and the Long Title stand part of the Bill"

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill

SHRI BALWANT SINGH RAMOOWALIA : I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted

MR. SPEAKER : I may thank all of you for all the cooperation that you have extended. I know you have much more difficult work to do to scrutinise the Budget proposals in the meetings of the Standing Committees. I wish you all the best.

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : We, all the M.P.s thank you for your cooperation.

[English]

MR. SPEAKER : The house stands adjourned to meet again on Monday, the 21st April, 1997 at 11. a.m.

18.28 hrs.

The Lok Sabha adjourned till Eleven of the Clock on Monday, April 21, 1997/Vaisakha 1, 1919 (Saka)